

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI
PRINCIPAL BENCH, COURT NO. 3

EXCISE APPEAL NO. 51955 OF 2024

[Arising out of Order-in-Original No.24-43/2024-CE dated 29.02.2024 passed by the Commissioner of Additional Director General (Adjudication), Directorate General of GST Intelligence (Adjudication Cell), New Delhi]

THE SUPREME INDUSTRIES LTD., **....APPELLANT**
E-36 (D1 to H), Industrial Area,
Kushkhera,Post- Budhi Bawal,
Distt.-Alwar-301 707.

Vs.

THE ADDITIONAL DIRECTOR GENERAL
DIRECTORATE GENERAL OF GST INTELLIGENCE **....RESPONDENT**
(Adjudication Cell),
West Block No.VIII, Wing No. 6, 2nd Floor,
R.K. Puram, New Delhi-110 066

Appearance:
Present for the Appellant : Shri Siddhanth Sriram, Advocate
Present for the Respondent:Shri Rakesh Agarwal, Authorised Representative

CORAM:
HON'BLE MS. BINU TAMTA, MEMBER (JUDICIAL)
HON'BLE MR. P.V. SUBBA RAO, MEMBER (TECHNICAL)

Date of Hearing : 27/01/2025
Date of Decision :30.01.2025

BINU TAMTA:

The appeal is, accordingly allowed. For order, see order of date in
Excise Appeal No.50708 of 2024.

(BINU TAMTA)
MEMBER (JUDICIAL)

(P.V. SUBBA RAO)
MEMBER (TECHNICAL)

Ckp.